



\$~19

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **FAO(OS) (COMM) 39/2026, CM APPL. 12870/2026, CM**
APPL. 12871/2026 & CM APPL. 12872/2026

S T PRODUCTS THROUGH ITS
PROPRIETOR MR SUSHIL TRIPATHIAppellant

Through: Mr. Pranav Prasoon, Mr. Harish
Kumar, Mr. Abhinav Anand, Mr. Sarthak
Gaurav, Advs.

versus

BORSAD TOBACCO COMPANY
PRIVATE LIMITEDRespondent

Through: Mr. Pravin Anand, Ms. Jaya
Negi and Ms. Yashi Agrawal, Advs.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)
25.02.2026

%

C. HARI SHANKAR, J.

1. After some hearing, Mr. Pranav Prasoon, learned Counsel for appellant seeks leave to withdraw this appeal as he submits that he would move an application before the learned Single Judge under Order XXXIX Rule 4 of the Code of Civil Procedure, 1908 seeking vacation of the order under challenge.

2. Leave and liberty is granted as aforesaid, without expressing any opinion on the merits of the matter.



2026:DHC:1728-DB



3. The appeal is disposed of as withdrawn.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

FEBRUARY 25, 2026/ss